

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TYTAN ORGANICS PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tytan Organics Pvt. Ltd.
2.	Date of incorporation of corporate debtor	16/10/1991
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24100MH1991PTC063639
5.	Address of the registered office and principal office (if any) of corporate debtor	3 rd Floor, Sunama House, August Kranti Marg, Mumbai 400026
6.	Insolvency commencement date in respect of corporate debtor	18/12/2019 As order Received
7.	Estimated date of closure of insolvency resolution process	15/06/2020 (180 Days form CIRP Start Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajendra Kumar Khandelwal Registration No. IBBI/IPA-001/IP-P01140/ 2018-2019/11867
9.	Address and e-mail of the interim resolution professional, as registered with the Board	302, Taramahal, Plot No. 756, 5th Road, Khar (W), Mumbai-400052 Email- rkkshashi@yahoo.co.in Phone: 7987900772
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office no.24, 3 rd Floor, Bombay Mutual Annex, Rustom Sidhawa Marg, Fort, Mumbai-400001. Email- irptytan@gmail.com
11.	Last date for submission of claims	01/01/2020 (14 days from CIRP start Date)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the TYTAN ORGANICS PVT. LTD. On 10-12-2019 and IRP received the same on 18-12-2019

The creditor of TYTAN ORGANICS PVT. LTD. are hereby called upon to submit their claims with proof on or before 01st January, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:-
Form B - for claims by Operational Creditors except Workmen and Employees.
Form C-for claims by Financial Creditors
Form D-for claims by workmen and Employees.
Form E- for claims by Authorized Representatives of Workmen and Employees,
Form F- for claims by Creditors other than Financial Creditors and Operational Creditors

The proof of claims is to be submitted by way of specified forms along with affidavit (witnessed by a notary or oath commissioner) and documentary proof in support of the claim, as prescribed under **Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.**

Please submit a copy of the duly completed forms to the attention of the IRP through electronic means at irptytan@gmail.com or physically at the address mentioned in point No.10 kindly also submit relevant documentary proof in support of your claims.

The above said regulation & relevant forms can be downloaded from the website of Insolvency and Bankruptcy Board of India- <http://ibbi.gov.in>.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 19.12.2019
Place: Mumbai

Mr. Rajendra Kumar Khandelwal
(Interim Resolution Professional)

